

In the National Company Law Tribunal, Jaipur

Item No. 209
CP No. 10/59/2017
TA No. 41/2018

UNDER SECTION 58/59 OF COMPANIES ACT, 2013

In the matter of:

Mahesh Kumar Jalan

.....Applicant/Petitioners

VS.

M/s Prestige City Developers Pvt. Ltd.

.....Respondent

Order delivered on 01.10.2019

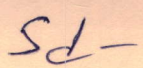
Coram: DR. POONDLA BHASKARA MOHAN, HON'BLE JUDICIAL MEMBER
SH. RAGHU NAYYAR, HON'BLE TECHNICAL MEMBER

For Petitioner (s) : Saumil, Adv. for Amol Vyas, Adv.

For Respondent(s) : Yash Sharma, Adv.

ORDER

Learned Proxy counsel Sh. Saumil Sharma, appearing for the appellant is present. Learned counsel for the respondent is present. The learned counsel for the appellant requests two more weeks time to comply with the order of this Tribunal dated 16.09.2019. Post the matter on 25.10.2019.


(RAGHU NAYYAR)
TECHNICAL MEMBER


(DR. POONDLA BHASKARA MOHAN)
JUDICIAL MEMBER